# THE PUNJAB MEDICAL REGISTRATION ACT, 1916. PUNJAB ACT II OF 1916.

#### CONTENTS

#### Preamble.

#### SECTIONS

- 1. Short title and extent.
- 2. Commencement of Act.
- 3. Definitions.
- 4. Privileges of registered practitioners.
- 5. Constitution of Medical Council.
- 6. Qualifications of members.
- Tenure of office of members.
- 8. Cessation of membership.
- 9. Filling up of vacancies.
- 10. Registrar and other officers.
- 11. Medical register.
- 12. Meetings of Council.
- 13. Persons who may be registered.
- 14. Entry of new titles and qualifications in register.
- 15. Appeal against the decision of registrar.
- 16. Alteration of register by Council.
- 17. Procedure in inquiries and appeals.
- 18. Appeal against the decision of Council.
- 19. Limiting of jurisdiction of civil courts.
- 20. Power of Central Government to alter schedule.
- 21. Power of Council to call for information regarding efficiency of teaching and to attend examinations.
- 22. Control by Central Government.
- 23. Penalty for falsely pretending to be a registered practitioner.
- 24. Power to make rules and bye-laws.
- 25. Repealed.

## The SCHEDULE.

## THE PUNJAB MEDICAL REGISTRATION ACT, 1916 Punjab Act II of 1916.

[Received the assent of the Lieutenant-Governor of the Punjab on the 6th April, 1916, and that of the Governor-General on the 17th May, 1916, and was first published in the Punjab Gazette of the 24th February, 1916.]

1	2	3	1 4
Year	No.	Short title	Whether repeal or otherwise affected by legislation
1916	11	The Punjab Medical Registration Act, 1916	Amended by Punjab Acts, XII of 1926 and I of 1928 Amended, Government of India (Adaptation of Indian Laws) Order, 1937  Amended, The Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948. (G. G. O. 40 of 1948)  Amended, Adaptation of Laws Order, 1950  Amended by the Adaptation of Laws Order, 1950  Amended by the Adaptation of Law (Third Amendment) Order, of 1951  Extended to the territories which immediately before the 1st November, 1956 were comprised in the State of Patiala and East Punjab States Union by Punjab Act 30 of 1958.  Amended by Punjab Act 25 of 1964  Amended by the Punjab Re-organisation (Chandigarh) (Adaptation of Laws on State and Concurrent subjects) Order 1963.

<sup>1</sup>For Statement of Objects and Reasons, see Punjab Gazette, 1915, Part V, page 184, for Select Committee's report, see ibid, Part V, 1916, pages 7—13, for Debates in Council, see ibid, 1915, Part V, pages 210—14, and ibid, 1916, pages 155—76.

See Punjab Gazette, 1916, Part V, pages 267-70.

3For Statement of Objects and Reasons, see East Punjab Government Gazette, 1926, Part I, page 1002 and for Proceedings in Council see Punjab Legislative Council Debates, Volume IX, page 1590. This Act came into force on the 22nd of November, 1926, see Punjab Gazette notification No. 38186-H.—Medical, dated 22nd December, 1926.

<sup>4</sup>For Statement of Objects and Reasons, see Punjab Gazette, 1928, Part I, page 2, and for Proceedings in Council, see Punjab Legislative Council Debates, Volume XI, pages 30-31.

<sup>5</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page 1494.

<sup>6</sup>For Statement of Objects and Reasons, see Punjab Government Gazette, (Extraordinary), 1964, pages 935-37.

An Act for the Registration of Medical Practitioners.

Preamble.

WHEREAS it is expedient to provide for the registration of certain medical practitioners in Punjab; it is hereby

Short Title.

1. (1) This Act may be called the Punjab Medical Registration Act, 1916.

Extent.

(2) It extends to \*| Union territory of Chandigarh.]

Commencement of Act.

2. The provisions of section 4 shall come into force on such sdate as the [Central Government] may notify in this behalf. The rest of this Act shall come into force at once.

Definitions.

- 3. In this Act unless there is something repugnant in the subject or context-
- (1) "The British Medical Acts" means Statutes 21 and 22, Victoria, Chapter 90 (The Medical Act), and any Act amending the same;
- (2) "Council" means the Medical Council established by this Act:
- (3) "Prescribed" means prescribed by rule or byelaws made under this Act :
- (4) "Registered practitioner" means any person registered under the provisions of this Act.

Privileges of registered titioners.

4. Notwithstanding anything to the contrary in any enactment, rule, bye-law or any other provision of law-

(1) no certificate required by any Act in force, or that may hereafter be passed, from a medical practitioner or officer shall be valid unless signed by a registered practitioner ;

'Substituted for the words "East Punjab" (which had been inserted for the words "the Punjab" by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948), by the Adaptation of Laws (Third Amendment) Order, 1951.

2Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Consument Subjects);

(Chandigarh) (Adaptation of Laws on State and Concurrent Subjects); Order, 1968.

The provisions of section 4 came into force on the 1st January, 1918,—vide Punjab Gazette (Home—Medical) notification No. 16493 dated the 27th August, 1919.

Substituted for the word "State Government" by the Punjab

Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968,

- (2) except with the special sanction of the '[Central Government] no one other than a registered practitioner shall be competent to hold any appointment as physician, surgeon or other medical officer in any hospital, asylum, infirmary, dispensary or lying-in hospital not supported entirely by voluntary contributions or as medical officer of health.
- 5. (1) A Medical Council shall be established for Constitution of Medical Council. <sup>2</sup>[Union Territory of Chandigarh], and shall consist of <sup>3</sup>[five] members including a president and a vice-president to be appointed in the following manner :-
  - (a) The president nominated by the 1[Central Government.1

- (d) '[Two] members elected by the registered practitioners who are Graduates or Licentiates in Medicine of '[any University in India.]
- (e) [One] members elected by the registered practitioners who hold a diploma from a '[Central Government] declaring them to be a qualified to perform the duties of a Hospital Assistant or a Sub-Assistant Surgeon.

(f) One member elected by all other registered practitioners.

(2) The vice-president shall be elected from among the members of the Council in the prescribed manner-

<sup>1</sup>Substituted for the words "State Government" by ibid.

<sup>2</sup>Substituted for the word "Punjab" by ibid.

<sup>3</sup>Substituted for the word "eleven" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

4Clause (b) omited by ibid.

Omitted by the Indian Independence (Adaptation of Bengal and

Punjab Acts) Order of 1948, (G.G.O. 40).

Substituted for the word "three" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects)

Substituted for the words "the University of the Punjab" by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order of

Substituted for the word "Two" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Punjab Medical Council to function temporarily in the Union territory of Chandigarh.

Medical is funtempetempetempethe erritory igarh.

So on or after the 1st November, 1966 and until a separate Medical Council is established for the Union territory of Chandigarh, the powers to be exercised and the duties to be performed by the Council, by or under the provisions of this Act or of any other law for the time being in force, shall, subject to the control of the Administrator of the Union territory of Chandigarh, be exercised and performed by the Medical Council established for the State of Punjab, in respect of the medical practitioners in the Union territory of Chandigarh.]

Qualification of members.

6. No person shall be eligible to be a member of the Council unless he is a registered practitioner:

Provided that in the case of first appointments made under this Act the persons electing the members under clauses  $^2 * * (d)$ , (e) and (f) of sub-section (1) of section 5 and the members appointed shall be persons who are qualified to be registered under clauses (a) and (b) of section 13.

- 7. The members of the Council shall hold office for a of members. term of three years and shall be eligible for re-appointment.
- Cessattion of vacated his seat—

  8. A member of the Council shall be deemed to have
  - (1) on sending his resignation in writing to the President or registrar:
  - (2) on his absence without excuse sufficient in the opinion of the Council from three consecutive meetings of the Council;
  - (3) on his absence out of India for six consecutive months;
  - (4) on removal of his name from the register;
  - (5) on his becoming insane or being declared an insolvent by any competent court;

of Laws on State and Concurrent Subjects) Order. 1968.

2The brackets and letter "(c)" omitted by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.

- (6) on expiry of the term mentioned in section 7.
- 9. When the seat of any member becomes vacant, the Filling up of vacancy shall be filled up by election or nomination, as the case may be, in accordance with the provisions of section 5.
- 10. (1) The Council shall appoint a registrar who Registrar shall act as Secretary of the Council and who shall also act as treasure, unless the Council shall appoint another person as treasure. Every person so appointed shall be removeable at the pleasure of the Council.

other officers.

- (2) The Council may also employ such other persons as it may deem necessary for the purposes of this Act.
- (3) All persons appointed or employed under this section shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.
- 11. It shall be the duty of the registrar to open and Medical regismaintain, in accordance with the provisions of this Act, a ter. register, to be called the '[Chandigarh Medical Register], and from time to time to revise the register and publish it in the prescribed manner. Such register shall be deemed to be a public document within the meaning of the Indian of 1 872. Evidence Act, 1872.
  - 12. No business shall be transacted at a meeting of Meetings of the Council unless at least 2[three] members are present.

All questions other than questions of order, which may come before the Council shall be decided in accordance with the votes of the majority of the members present and voting at the meeting. In the case of an equality of votes the member presiding at the meeting shall have a casting vote.

Questions of order shall be decided by the member presiding at the meeting.

13. Every person who-

XLV of

1860.

Persons who may be register-

(a) is for the time being registered or qualified to be ed. registered under the British Medical Acts, or

<sup>&#</sup>x27;Substituted for the words "Punjab Medical Register" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects Order, 1968.

2 Substituted for the word "six" by ibid.

(b) is possessed of any of the qualifications described

may apply to the registrar to be registered and on payment of the prescribed fee and on furnishing to the registrar proof of such registration or qualification shall be entitled to be registered, and thereupon, but subject always to the provisos hereinafter contained, the registrar shall register him in the '[Chandigarh Medical Register]:

Provided that any person already registered under any Medical Registration Act in force in any other '[State] in India shall be exempt from the registration fee leviable under this clause :

Provided also, that the '[Central Government] may after consulting the Council permit the registration of (a) any person who shall furnish to the registrar proof that he is possessed of a medical degree, diploma or certificate of any University, medical college or school approved by the Council, other than those described in the schedule, and (b) any person who was actually practising medicine in \*[Union territory of Chandigarh] \*[\* the Delhi '[State]] before the 25th day of September, 1915:

Provided further, that the Council may refuse to permit the registration of any person who has been convicted of any such offence as implies in the opinion of the Council a defect of character or who, after an enquiry at which opportunity has been given to the candidate to be heard in person or by pleader, has been held by the Council to have been guilty of infamous conduct in any professional respect:

<sup>&</sup>lt;sup>1</sup>Substituted for the words "Punjab Medical Register" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

Substituted for the words "State Government" by the Punjab

Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

4Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects)

Inserted by section 2 of Punjab Act I of 1928.
The words "or the North/West Frontier Province" omitted by the India (Adaptation of Existing Indian Laws) Order, 1947, para 4 (i).

Provided further, that the registrar on receiving an application for entry in the register from any person in respect of whom he considers that the Council may wish to exercise the power of refusal conferred by the last foregoing proviso may refer the said application to the Council, and shall not make any entry in the register in respect of such person until the Council informs him that the entry is permitted.

14. If any person whose name is entered in the regis- Entry of new ter obtains any title or qualification other than the title or titles and qualiqualification in respect of which he has been registered he fications in gister. shall on payment of the prescribed fee be entitled to have an entry stating such other title or qualification made against his name in the register either in substitution for or in addition to any entry previously made.

15. An appeal shall lie to the Council against any order of the registrar under section 13 or section 14. The said the decision appeal shall be preferred within three months from the date of the order appealed against.

Appeal against registrar.

(1) The Council may, if it sees fit, and after giving notice to the person concerned and inquiring into his object register tions, if any, order that any entry in the register which shall be proved to the satisfaction of the Council to have been fraudulently or incorrectly made or brought about, be cancelled or amended.

Alteration of

- (2) The Council may direct the removal altogether or for a specified period from the register of the name of any registered practitioner who has been convicted of any such offence as implies in the opinion of the Council a defect of character or who, after an inquiry at which opportunity has been given to such registered practioner to be heard in person or by pleader, has been held by the Council to have been guilty of infamous conduct in any professional respect. The Council may also direct that any name so removed shall be restored.
- 17. (1) The Council may at its discretion hold an Procedure inquiry under section 13 or section 16 in camera. inquiries and appeals.
- (2) For the purpose of any such inquiry or of any appeal under section 15, the Council shall be deemed to be a court within the meaning of the Indian Evidence Act, 1872.

and shall exercise all the powers of a Commissioner appointed under the Public Servants' (Inquiry) Act, 1850; XXXVII and such inquiries and appeals shall be conducted, as far of 1850 as may be, in accordance with the provisions of section 5 and sections 8 to 20 of the said Public Servants' (Inquiries) Act, 1850.

Appeal against the decision of Council,

against every decision of the Council under section 13 or section 16. Such appeal shall be preferred within three months from the date of the Council's decision.

Limiting Jurisdiction civil courts. of of 19. No act done in the exercise of any power conferred by this Act on the <sup>1</sup>[Central Government]or the Council or the registrar shall be questioned in any civil court.

Power of Central Government 20. It shall be lawful for the '[Central Government] to alter schedule, by notification in the '[Official Gazette] to alter the Schedule.

Power of Council shall have power to request the govcil to call for information effici-erning body or authorities of any University, medical colency of teaching lege or school, included in or desirous of being included in
examinations. the schedule—

- (a) to furnish such reports, returns or other information as the Council may require to enable it to judge of the efficiency of the instruction given therein in medicine and surgery and midwifery; and
  - (b) to provide facilities to enable any member of the Council deputed by the Council in this behalf to be present at the examinations held by such University, college or school.

If the said body or authorities refuse to comply with any such request the '[Central Government] may upon report by the Council remove such University, college or school from the schedule or refuse to include it in the schedule.

Central Government] that the Council has neglected to exercise or has exceeded or abused any power conferred upon it under this

Substituted for the words "Punjab Cazettee" by the Government of India (Adaptation of Indian Laws) Order, 1937.

<sup>&</sup>quot;Substituted for the words "State Government" by the Punjah Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Act or has neglected to perform any duty imposed upon it by this Act, the '[Central Government] may communicate the particulars of such neglect, excess or abuse to the Council; and, if the Council fails to remedy such neglect, excess or abuse within such time as may be fixed by the '[Central Government] in this behalf, the '[Central Government] may, for the purpose of remedying such neglect, excess or abuse, cause any of the powers and duties of the Council to be exercised and performed by such agency and for such period as the '[Central Government] may think fit.

- 23. Every person who falsely pretends to be a regis- Penalty for falsely pretendtered practitioner shall, whether any person is actually de- ing to be a received by such pretence or not, be liable to be punished on gistered conviction by a 2 Judicial Magistrate of the first class with tioner. fine that may extend to three hundred rupees.
- 24. (1) The [Central Government] may after previous Power to make publication make rules for the purposes of carrying out the laws. provisions of this Act.
- (2) In particular and without prejudice to the generality of the foregoing provision, the [Central Government] may make rules-
  - (i) for the election of members to the Council under sections 5 and 6;
  - (ii) for the election of the vice-president of the Council;
  - (iii) to regulate the procedure at any inquiry held under section 13 or section 16;
  - (iv) for the institution, hearing and disposal of appeals under section 15 or section 18;
  - (v) for the compilation and publication of the register:
  - (vi) to fix the amount of fees to be levied under this
  - (vii) for the disposal of fees received under this Act.

<sup>&#</sup>x27;Substituted for the words Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.
"Substituted for the word "Magistrate" by Punjab Act No. 25 of "State Government" by

- (2) The Council may, with the previous sanction of the '[Central Government], make bye-laws-
  - (i) for the convening of meetings of the Council:
  - (ii) for the conduct of business at such meetings:
  - (iii) for the appointment, control, pay and allowances of the establishment employed under section 10.

125 \*].

### THE SCHEDULE.

# (Vide section 13.)

- (1) The Degree of Doctor, Bachelor or Licentiate of Medicine, or Master, Bachelor or Licentiate of Surgery of the University of Madras, Bombay, Calcutta, Allahabad, 21 the Punjab or the Punjab in Pakistan], the Universities of Sheffield, Bristol and Wales, the National University of Ireland and the Queen's University of Belfast.
- (2) The Degree of Doctor, Bachelor or Licentiate of Medicine, Master, Bachelor or Licentiate of Surgery or Master in Obstetrics of the Universities of Oxford, Cambridge, London, Durham, Manchester, Birmingham, Liverpool, Leeds. Edinburg, Aberdeen, Glasgow, St. Andrews and Dublin, the Royal University of Ireland and the Universities of Adelaide, Malta, Melbourne, New Zealand, Sydney, Dalhousie, McGill and Laval.
- (3) The Degrees of Fellow, Member of Licentiate of the Royal Colleges of Physicians of London, Edinburg and Ireland

'Section 25. Inserted by the Government of India (Adaptation of Indian Laws) Order, 1937, has been omitted by the Adaptation of Laws

(Third Amendment) Order, 1951.

Substituted for "the Punjab or East Punjab" by Adaptation of Laws (Third Amendment) Order, 1951. "The Punjab or East Punjab" had been substituted for "the Punjab" by G. G. O. 40 of 1948.

Substituted for the words "granted by a Local Government" by the Government of India (Adaptation of Indian Laws) Order, 1937.

- (4) The Degree of Fellow, Member or Licentiate of the Royal Colleges of Surgeons of England, Edinburgh and Ireland.
- (5) The Degree of Fellow, Member or Licentiate of the College of Physicians and Surgeons of Bombay
- (6) The Degree of Licentiate of the Apothecaries' Society of London, Fellow and Licentiate of the Royal Faculty of Physicians and Surgeons of Glasgow, Licentiate of the Apothecaries Hall of Dublin, Licentiate of Medicine and Surgery of the Medical College of Ceylon, the Nova Scotia Provincial Medical Board, and the Prince Edward Island Medical Council.
- (7) A Diploma or Certificate <sup>1</sup>[granted by a <sup>2</sup>[State] Government or the Government of Burma] to any person trained in a Medical College or School declaring him to be qualified to practice medicine, surgery and midwifery, or to perform the duties of a military assistant surgeon, hospital assistant or sub-assistant surgeon.
- (8) A Diploma or Certificate granted by the King Edward Hospital Medical School at Indore to any person declaring him to be qualified to practise medicine, surgery and midwifery, or to be qualified for the duties of a military assistant surgeon, hospital assistant or sub-assistant surgeon.

<sup>&</sup>lt;sup>1</sup>Substituted for the words "granted by a Local Government" by the Government of India (Adaptation of Indian Laws) Order, 1937.

<sup>&</sup>lt;sup>2</sup>Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.